

13.06 hrs.

The Lok Sabha adjourned for lunch till five minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at ten minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

HIND CYCLES LIMITED AND SEN-RALEIGH LIMITED (NATIONALISATION) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to move for leave to introduce a Bill to provide for the acquisition of the undertakings of Hind Cycles Limited, and Sen-Raleigh Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of bicycles and their component parts and accessories which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition of the undertakings of Hind Cycles Limited, and Sen-Releigh Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of bicycles and their component parts and accessories which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, Section 2 dated 5-12-80.

**Introduced with the recommendation of the President.

***Published in Gazette of India Extraordinary, Part II, Section 2 dated 5-12-80.

SHRI CHARANJIT CHANANA: Sir, I introduce** the Bill.

14.12 hrs.

STATEMENT RE: HIND CYCLES LIMITED AND SEN-RALEIGH LIMITED (NATIONALISATION) ORDINANCE, 1980

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Hind Cycles Limited and Sen-Raleigh Limited (Nationalisation) Ordinance, 1980.

14.13 hrs.

MARUTI LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL***

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of Maruti Limited with a view to securing the utilisation of the available infrastructure, to modernise the automobile industry, to effect a more economical utilisation of scarce fuel and to ensure higher production of motor vehicles which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.

SHRI CHITTA BASU: Sir, I rise to oppose the introduction of this Bill. Since there is not much time left now, I will explain on Monday the grounds on which I want to oppose the introduction of this Bill.